



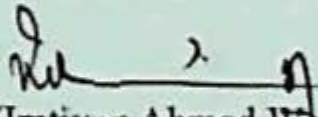
GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIATE: SOCIAL WELFARE DEPARTMENT
SRINAGAR/JAMMU

NOTIFICATION,
Srinagar, the 20th, 2018

SRO 354 In exercise of the powers conferred by section 4 of the Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Act, 2013 read with rule 81 of the Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Rule, 2014, the Government hereby notifies the location for Juvenile Justice Board for District Srinagar at **Observation Home, Harwan, Srinagar-191123.**

Further, the infrastructure and manpower as required shall be provided by Mission Director Integrated Child Protection Scheme, J&K.

By order of the Government of Jammu and Kashmir.


(Imtiyaz Ahmad Wani)

Under Secretary to Government
Social Welfare Department



No. SW/ICPS/CWC/08/2018

Dated 20.08.2018

Copy to the :

- 1) Secretary to Government, Ministry of Women and Child Development, GOI, New Delhi.
- 2) Principal Secretary to Government Finance Department, J&K, Srinagar
- 3) Ld Registrar General, Hon'ble High Court J&K, Srinagar.
- 4) Commissioner/Secretary to Government General Administration Department J&K, Srinagar.
- 5) Secretary to Government Department of Law, Justice and Parliamentary Affairs J&K, Srinagar.
- 6) Director Information J&K, Srinagar.
- 7) Mission Director ICPS, J&K, Srinagar.
- 8) General Manager Government Press, Srinagar for publication of the said notification in the Government Gazette.
- 9) OSD to Advisor(G) to Hon'ble Governor.
- 10) PS to Chief Secretary, J&K
- 11) PS to Secretary to Government Social Welfare Department J&K, Srinagar.
- 12) Concerned Principal Magistrates/Members
- 13) SRO Notification File.